1 Oral Answers

RAJYA SABHA

Friday, the 26//i March, 1976/j/ie 6th Chaitra, 1898 (Sake.)

The House met at eleven of the dock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Calcutta port with modern equipments

*391. SHRI KRISHNA BAHADUR CHETTRI:

DR. RAJAT KUMAR CHAKRA-BARTI :t

SHRI NABIN CHANDRA BURA-GOHAIN :

SHRI NRIPATI RANJAN CHOU-DHURY :

Will the Minister of SHIPPING AND TRANSPORT he pleased to state :

(a) whether the Calcutta Port Trust has equipped the port with modern weighing/measuring equipments for implementing rules laid down in section 22 of Trustees Scale of Rates and whether the Port authorities have recovered proper charges of the weighment/measurements from the parties concerned;

(b) whether Government are aware that Calcutta Port Trust is harassing workers for giving information regarding under-invoicing and over-invoicing which is being done by some monopoly houses since 1972; and

(c) if so, what steps have been taken or proposed to be taken in the matter ?

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILI ON I: (a) to (c) A statement is laid on the Table of the Sabha.

tThe question was actually asked on the floor of ths House by Dr. Rsjat Kumar Chakrabarti.

2 RSS/ -6—1

(a) Yes, Sir.

It may, however, be clarified that Jhe Calcutta Port Trust (CPT) normally carries out weighment/measurement themselves only in cases of doubt for which purpose they have weighing scales looted at different sheds. However, CPT have introduced a procedure w.e.f. June/July, 1975, on an experimental basis, for 100 per cent test check of weighment/measurement of shed and overside cargo passing through the Port of Calcutta, using the services of swornweighers. It ha^c therefore not been considered necessary by the Port Trust to carry out 100 per csni weighment/measurement of break bulk cargo by themselves which would involve considerable investment in both additional staff and costly equipment.

Statement

Appropriate charges are levied in either case in accordance with Section 22(2) of the Trustees S:ale of Rates.

A review of the working of the procedure up to October, 1975 has revelled that there has not been any large-scale mis-declaration of weight/measurement during this period. However, it ha; been deckled by the Port Trust to continue this checking for some more time till a further review is made.

(b) No such case has been reported.

(c) Does not arise.

DR. RAJAT KUMAR CHAKRABARTI : Sir, from the statement I find that ultimately since July, 1975 the CPT has given. Iht; job of weighment to sworn-weighers. Is it a fact that the sworn-weighers are paid at the rate of Re. 1 by the CPT for each copy of the certificate of /measurement on the steamer agents, account? Also, they arc paid at a rate of Rs. 1.50 and Rs. 2 per ME, T. for weighment/measurement on be-half of the Trustees in the case of 5 per cent and 10 per cent of the consignments respectively. Thus paid they are for the entire weight/measurement of the consignment, though they do only part

they are working only partly.

weighment or measurement. They are charging for the whole consignment though

DR. G S. DHILLON : The observations of the hon. Member are correct. They just do about ten per cent weighment or measurement and they charge for the whole. This was taken up with them and they say that they are entitled to it because after the sample checking they lake the responsibility for the whole and that is the idea behind charging for the whole. I quite appreciate the concern that the hon. Member has shown, but it is only their responsibility for the whole which makes then! charge for the whole.

DR. RAJAT KUMAR CHAKRABARTI : Is it also a fact that, in the case of overside shipment, there is huge loss of port revenue in the form of wharf toll charges, as per section 36A of the Trustees schedule of charges and the legitimate dues of the trustees are not being recovered on the quantum of under-declared weight/ measurement of overside export consignment ? If so, may I know whether the Ministry has taken this into consideration or not? Mostly the loadings from the other sidt of the river are of under-declared weight/measurement. May I know whether the Ministry-has taken that into account or not?

DR. G. S. DHILLON : Yes, Sir. We had certain complaints about this and we have also some information that this practice is going on. Besides* the declaration by the exporter, we have the dock challan also Besides test-checking, I may add for the information of the hon. Member that we tried one hundred per cent weighment in all cases and we found that ' the total amount of under-charges realised amounted to Rs. 2.71 lakhs, including penalty. On a query, the CPT has since informed us that the total income from 18,931 chal-lans amounts to Rs. 62 lakhs. The undercharges realised, therefore, work out to approximately 4.2 per cent. This includes approximately Rs. 1.23 lakhs as penalty charges. So, the hon. Member's observations are correct.

to Questions 4

SHRI NABIN CHANDRA BURA-GOHAIN ; Sir, the international police organisation, the Interpol, has discovered that the American grain exporters had defrauded the Asian and African grain importing nations to the tune of 120 million dollars-in terms of the Indian currency, it will be about Rs. 108 crores annually—over a period of five years. The modus operandi was shortage of weight, fraudulent change of the account sheets and giving of lower weight than that agreed upon. Sir, India is only a meagre foodgrain importing country. I would like to know whether any occasion for suspicion about the import of American foodgrains had arisen and whether the authorities had tried to verify the weight by means of the equipment set up in our ports. If so, what was the quantum of short weight? If the answer is 'No', then is it a fact that this suspicion about short weight could not be verified for want of proper sophisticated scientific equipment in our ports?

DR. G. S. DHILLON : Mr. Chairman, Sir. 1 wslcome the information given to me by the hon. Member and I will try to see what is the effect of such activities by these people. I could not imagine that this would arise out of this question. And if the hon. Member had told me about this in advance, I would have come prepared for it. But I must say that we do have a system of checking both for exports and imports and so far no complaint has come to us in this respect. About what he has told me, I will enquire from the Department. If you like, I can pass on the information to him privately also.

SHRI NABIN CHANDRA BURA-GOHAIN : This is published in all the important papers of India as well as outside.

SHRI NRIPATI RANJAN CHOUDHU-RY : For the past several years many Commissions and Committees have gone into the problems of Calcutta Port and they have suggested its modernisation. In reply to part (a) of the question, the hon. Minister has said that so far as weighment and measurement are concerned, Calcutta Port

has been equipped with modern equip ment. But we find that it has been left with statement reveals that the Government has the private parties for weighing and measur abandoned the idea of break bulk cargo ing the cargo and the result, as the state measurement/weighment. In the interest of the ment reveals, is that it has not been able nation, it is essential that measurement and to stop under-invoicing and over-invoi cargo weighment should be done. By what cing. In view of this, I would like to know from the hon. Minister what specific steps they are going to take to prevent such under-invoicing over-invoicing and at Calcutta Port. Then, I would also like to and weighment was done. I want to know the know whether his Ministry has received any information about under-invoicing and overinvoicing and, if so, what steps they are going cases of mis-declaration. to take to protect the workers who are passing on this information to them. Our information is that the Calcutta Port Trust authorities are harassing the workers there by resorting to disciplinary action on this or that plea, for passing on the information to the Government.

DR. G. S. DHILLON : Sir, as far as the first part is concerned, I did not say that we have modern equipment. We say that we just rely on the weighment of the sworn-weighers as they are called. And the Hindi word for them is "Dharmakanta" which I heard just after coming to this Ministry. So the word "Dharmakanta" is also there. And the second part is about under-invoicing and overinvoicing. Of course, we do try to investigate such cases. We have some checks through the Customs and also by the declarations. In certain cases, we also do test-weighing. But no fool-proof system can be made. We do feel there are certain cases of that type. In such cases, we have fixed a penalty, that is double the normal charge.

In regard to victimisation of certain employees who pass on information, there was one complaint that one of the clerks who passed on information was victimised. I have enquired into it. I found that he was transferred. That was an inter-section transfer and that was on the instructions of the Financial Adviser. But nothing has been found to show that it was mala fide. He has been sent to a post of his choice where he does revenue checking as usual.

SHRI SANAT KUMAR RAHA ! Sir, the time does the Government visualise to introduce the system of break bulk cargo weighment and measurement? Secondly, from June to October, 100 per cent measurement percentage of the cases of misdeclaration and whether any big houses were involved in the

DR. G. S. DHILLON : Sir, about this checking, shed and overside cargo checking as we call it, it is by weighment or by measurement. I have just stated in reply to the very first question that in the 100 per cent checking, we found so many cases and there was so much loss. I am sorry I cannot give you the exact number. But if you are particularly interested, I can pass on that information to you later.

SHRI SANAT KUMAR RAHA : Arc you going to introduce the break bulk cargo measurement/weighment?

DR. G. S. DHILLON : Break bulk cargo you mean? Break bulk cargo, as is known, is not bulk cargo and weighment is done by weight and measurement by volume, by the space occupied by it, and it applies to each as may be required.

SHRI SARDAR AMJAD ALI: My question relates to part (b) of the question. With regard to part (b) of the question, the statement says that no such case has been reported. Sir, I would not say that this is untrue, hue I would not definitely say that it is correct also. The hon. Minister has agreed that there was some complaint that some employee was being harassed and he has looked into the matter and it was an ifiier-departmental transfer. Sir, I would like to know from the hon. Minisiej whether his Ministry is aware of the fac that certain employees and certain very lm portant trade union leaders who are commit ted not to trade unionism but to the caus<

of the country, tc the cause of the society, passed on very important information no! only to the Ministry but also to the Chairman of the Public Accounts Committee, on the basis of which there was an investigation and the PAC has made very important reports against certain officers of the Calcutta Port Trust to the Ministry.

I would like to know whether this information is available with them and whether his Ministiy has taken any car^ to go into those; details. I would also like to know whether it is a fact that these employees and leaders who have passed on the information to the Ministry are not only inter-departmentally transferred, bit; are being posted in a place where they have no work to do and where they cannot function in the way they like.

vationo of the PAC. Also there was a complaint from Shri Hazra, General Secretary of the West Bengal Dock and Port Mazdoor view of that. You will not find me lacking In Union. His complaint was about under- that. invoicing and suppression of real tonnage and evasion of Calcutta Port Commissioners, charges by certain parties. We obtained a report from the Chairman of the Calcutta Port | has taken a very serious view. J do hope that Trust

SHRI SARDAR AMJAD ALI : And the complaint is .-.gainst the. Chairman.

DR. RAJAT KUMAR CHAKRABARTI : That is the funniest part of it.

DR. G. S. DfflLLON : I have to make some observations. The Chairman has been much foe your suggestion. Not only towards self-critical also. But I raust say that if the members of the ruling party, but to all rhe he had been just partial, he would not have parties, he should behave well. gone to rfy, about other cases or any other complaint which is not mention;'.! here in my statement, I would welcome them.

DR. RAIAT KUMAR CHAKRABARTI : He has been transferred three times.

SHRI SARDAR AMJAD ALI : This is

a very senous matter. The hon. Minister thinks that the Calcutta Port Commissioner is not indulging in this activity. I would pass this information to the hon. Minister for his kind perusal. I myself had a talk with the Chairman over the telephone. The House will be surprised to know-I do not know whether th? Minister will be surprised-that this august Chairman did not want to talk to me about the problems there. I do not know what authority this Chairman is getting. Members of Parliament get information about serious co.rup-fion cases and the Chairman does not like to have any discussion. What sort of Chairman is this?

DR. G. S DHILLON : Now thnt you have DR. G. S. DHILLON : I have seen the obsei told me about it, I will take a very serious view of that. If the position ta aS you have explained, I will have to take a very serious

> SHRI BHUPESH GUPTA : The Minister in view of what Sardar Arnjad Ali has stated, the Minister will tell the House what he has done about it whether the Chairman has expressed his regret or not. If the Chairman behaves in this manner with regard to Members of Parliament and (hat too belonging to the ruling party, you can imagine how he 13 going to behave with others. I do not know the case. Eut I was really shocked.

> DR. G. S. DHILLON : Thank you very